



**The Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits,  
Drugoffenders, Goondas, Immoral Traffic offenders and Land Grabbers (Amendment)  
Act, 2018**  
Act 13 of 2018

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature which was reserved by the Governor on the 25th November, 2017 for the consideration and assent of the President received the assent of the President on the 28th August, 2018 and the said assent is hereby first published on the 31st August, 2018 in the Telangana Gazette for general information:—

**ACT No. 13 OF 2018.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PREVENTION OF DANGEROUS ACTIVITIES OF  
BOOTLEGGERS, DACOITS, DRUG-OFFENDERS,  
GOONDAS, IMMORAL TRAFFIC OFFENDERS AND  
LAND-GRABBERS ACT, 1986.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders and Land-Grabbers (Amendment) Act, 2018.

Short title  
and  
commence-  
ment.

[1]

A-115

(2) It shall be deemed to have come into force with effect from 17.06.2017.

**Amend-  
ment of  
long title  
and the  
preamble.  
(Act No.1  
of 1986).**

2. In the Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders and Land-Grabbers Act, 1986 (hereinafter referred to as the principal Act) ,

(1) in the long title, for the words “and Land-Grabbers”, the following shall be substituted, namely:-

“Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances Offenders, Arms Offenders, Cyber Crime Offenders and White Collar or Financial Offenders”;

(2) in the preamble,-

(a) in the first paragraph, for the words “and Land-Grabbers”, the following shall be substituted, namely:-

“Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances Offenders, Arms Offenders, Cyber Crime Offenders and White Collar or Financial Offenders”;

(b) in the second paragraph,-

(i) for words “or Land- Grabbers”, the following shall be substituted, namely:-

“Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances

Offenders, Arms Offenders, Cyber Crime Offenders and White Collar or Financial Offenders”;

(ii) for the words “Andhra Pradesh” occurring at two places, the word “Telangana” shall be substituted;

(iii) for the words “six classes”, the words “nineteen classes” shall be substituted.

3. In the principal Act, in section 1, in sub-section (1), for the words “and Land-Grabbers”, the following shall be substituted, namely:- **Amend-  
ment of  
section 1.**

“Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances Offenders, Arms Offenders, Cyber Crime Offenders and White Collar or Financial Offenders”.

4. In the principal Act, in section 2,-

(1) in clause (a), for the words “or a Land-Grabber”, the following shall be substituted, namely:- **Amend-  
ment of  
section 2.**

“Land-Grabber, a Spurious Seed Offender, an Insecticide Offender, a Fertiliser Offender, a Food Adulteration Offender, a Fake Document Offender, a Scheduled Commodities Offender, a Forest Offender, a Gaming Offender, a Sexual Offender, an Explosive Substances Offender, an Arms Offender, a Cyber Crime Offender and a White Collar or Financial Offender”.

(2) after clause (k), the following clauses shall be added, namely:-

“(l) “Spurious Seed Offender” means any person who manufactures, stocks, sells or distributes any adulterated seeds or adulterate the original seeds by mixing low quality seeds or change the packing with the name of

- well known brands or does anything in contravention of any of the provisions of the Seeds Act, 1966 and the rules, notifications and orders made thereunder or punishable under section 420 of the Indian Penal Code, 1860 who knowingly by himself or through any other person abets in any other manner the doing of any such things/offences;
- Central Act No. 45 of 1860 & 54 of 1966.**
- (m) "Insecticide Offender" means any person who manufactures, stocks, sells or distributes the misbranded insecticides or does anything in contravention of any of the provisions of the Insecticide Act, 1968 or punishable under section 420 of the Indian Penal Code, 1860 or who abets in doing such things/offences;
- Central Act No. 46 of 1968.**
- (n) "Fertiliser Offender" means any person who manufactures, stocks, sells or distributes the spurious fertiliser/fake fertiliser, whether it may be chemical fertiliser or bio-fertiliser, or does anything in contravention any of the provisions of the Fertiliser (Control) Order, 1985 or the Essential Commodities Act, 1955 or the offences punishable under section 420 of the Indian Penal Code, 1860 or who abets in doing such things/offences;
- Central Act No.10 of 1955.**
- (o) "Food Adulteration Offender" means any person who prepares or sells or stocks the adulterated food articles, low nutritional standard food articles or does anything in contravention of any of the provisions under the Prevention of Food Adulteration Act, 1954 or Food Safety and Standard Act, 2006 or under sections 272 & 273 of the Indian Penal Code, 1860 or who abets in doing such things/offences;
- Central Act No.37 of 1954.**  
**Central Act No.34 of 2006.**
- (p) "Fake Document Offender" means a person who makes any false document or part of a document with intent to cause damage or injury, to the public or to any person, or to support any claim or title, or to cause any person to part with property, or to enter into any express or implied contract, or commits the offences punishable under

Chapter-XVIII of the Indian Penal Code, 1860 or who abets in doing such things/offences;

(q) "Scheduled Commodities Offender" means a person who does anything in contravention of any provisions of Telangana Scheduled Commodities Dealers (Licensing, Storage & Regulation) Order, 2016 or the commission of offences punishable under the Essential Commodities Act, 1955 or sections 406, 407, 408, 409, 417, 418, 419 or 420 of the Indian Penal Code, 1860 or who abets in doing such things/offences;

Central  
Act No.10  
of 1955.

(r) "Forest-Offender" means a person, who commits or abets the commission of offences punishable under the Telangana Forest Act, 1967 or sections 51 and 52 of the Wild Life Protection Act, 1972 or under sections 379 to 402 of the Indian Penal Code, 1860;

Act No.1  
of 1967.

(s) "Gaming Offender" means a person who commits or abets the commission of offences punishable under the Telangana Gaming Act, 1974;

Act No.27  
of 1974.

(t) "Explosive Substance Offender" means a person who commits or abets the commission of offences punishable under the Explosive Substances Act, 1908;

Central  
Act No.6  
of 1908.

(u) "Arms Offender" means a person who commits or abets the commission of offences punishable under the Arms Act, 1959;

Central  
Act No.54  
of 1959.

(v) "Sexual Offender" means a person who commits or abets the commission of offences in contravention of any of the provisions under the Protection of Child from Sexual Offences Act, 2012 or the offences punishable under sections 354, 354-A, 354-B, 354-C, 354-D, 376, 376-A, 376-B, 376-D, 377 or 509 of the Indian Penal Code, 1860;

Central  
Act No.32  
of 2012.

(w) "Cyber Crime Offender" means a person who commits or abets the commission of offences punishable under the Information Technology Act, 2000;

Central  
Act No.21  
of 2000.

(x) "White collar offender" or "Financial Offender" means a person who commits or abets the commission of offences punishable under the Telangana Protection of Depositors of Financial Establishment Act, 1999 or under sections 406 to 409 or 417 to 420 or under Chapter XVIII of the Indian Penal Code, 1860".

Act No.17  
of 1999.

Substitu-  
tion of  
section 3.

5. In the principal Act, in section 3, in sub-section (1), for the words " or Land-Grabber" the following shall be substituted, namely:-

"Land-Grabber, Spurious Seed Offender, Insecticide Offender, Fertilizer Offender, Food Adulteration Offender, Fake Document Offender, Scheduled Commodities Offender, Forest Offender, Gaming Offender, Sexual Offender, Explosive Substances Offender, Arms Offender, Cyber Crime Offender and White Collar or Financial Offender".

Amend-  
ment of  
section  
17.

6. In the principal Act, in section 17 including in the marginal heading, for the words "and Land-Grabber", the following shall be substituted, namely:-

"Land-Grabber, Spurious Seed Offender, Insecticide Offender, Fertilizer Offender, Food Adulteration Offender, Fake Document Offender, Scheduled Commodities Offender, Forest Offender, Gaming Offender, Sexual Offender, Explosive Substances offender, Arms Offender, Cyber Crime Offender and White Collar or Financial Offender".

7. The Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders and Land-Grabbers (Amendment) Ordinance, 2017 is hereby repealed.

Repeal  
of  
Ordinance  
No. 3 of  
2017.

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.



